GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS LOK SABHA

UNSTARRED QUESTION NO. 2844 TO BE ANSWERED ON AUGUST 05, 2021

INCREASE IN NUMBER OF UNAUTHORIZED COLONIES/ILLEGAL CONSTRUCTIONS

NO. 2844. SHRI D.K.SURESH:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- a) whether the Government is aware that there is constant increase in the number of unauthorized colonies and illegal constructions by occupying Government land in various parts of the country and if so, the details thereof;
- (b) whether the Government has received any complaints/ suggestions to put an end to illegal occupation of Government land for construction or other \purposes;
- (c) if so, the details thereof;
- (d) whether the Government is contemplating any proposal to put an end to the unauthorized colonies and illegal construction in the vacant Government lands; and
- (e) if so, the details thereof and the response of the Government in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI KAUSHAL KISHORE)

(a) to (e) Regulation of land use and town planning are State subjects. Details related to unauthorized colonies, illegal construction and management of complaints rest with the respective State/UT Governments.

However, for the National Capital Territory of Delhi (NCTD), whose land matters are under the jurisdiction of the Central Government, Pradhan Mantri Unauthorised Colonies in Delhi Awas Adhikar Yojana (PM-UDAY) was launched in October 2019, for conferring/ recognizing ownership or mortgage/ transfer rights to the residents of 1,731 unauthorised colonies of Delhi.

Further, a Special Task Force (STF) constituted under the chairmanship of Vice-Chairman, Delhi Development Authority (DDA), receives complaints regarding unauthorized constructions and acts through concerned Urban Local Bodies and Police to remove them.
